

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 946
TO BE ANSWERED ON 26.07.2023**

EX-GRATIA PAYMENT TO ACCIDENT VICTIMS

**946. DR. PRITAM GOPINATHRAO MUNDE :
SHRI BHARTRUHARI MAHTAB:
SHRI RAHUL RAMESH SHEWALE:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Union Government proposes to increase the ceiling for ex-gratia provided to victims provided to victims of railways accidents under Section 124 of the Railways Act, 1989;**
- (b) if so, whether there is a classification for the nature of accidents; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI ASHWINI VAISHNAW)

(a) to (c): Ex-gratia provided by the Railways to the injured/next of kin of deceased passengers, in case of train accident is ₹ 50,000/- in case of death; ₹ 25,000/- in case of grievous injury and ₹ 5,000/- in case of simple injury.

In addition to the above, enhanced ex-gratia purely on humanitarian grounds is disbursed on the rates over and above the normal rate of ex-gratia.
